

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-1138(ND)2018

CORAM:

PRESENT: MR. L. N. GUPTA
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.11.2019.

NAME OF THE COMPANY: M/s R J Packwells Pvt. Ltd. V/s. M/s. Nibula Print And Pack Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present: Mr. Shailendra Singh and Mr. Bhuvanesh Pratap Singh, Advocates for the Petitioner
Mr. Kunal Tandon and Ms. Richa Sandihya, Advocates for HDFC Bank
Ms. Neha Mathew, Advocate for the Resolution Applicant/Operational Creditor.

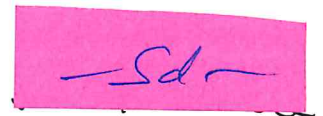
ORDER

CA 1434/2019 has been filed by the HDFC. The grievance of the applicant is that their entire claim has not been considered by the Financial Creditor. Notice of this application is accepted by the Ld. Counsel appearing for the RP. List this case along with the submission of the resolution plan if approved within the statutory period.

Reply be filed with an advance copy to the Ld. Counsel for the HDFC.



(L. N. Gupta)
Member (T)



(Ina Malhotra)
Member (J)